

SCHEDULE

(See section 13)

*I. The Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966).*

In section 4 of the said Act, after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Notwithstanding anything contained in sub-section (1), the provisions of that sub-section shall not be applicable to the Metropolitan area as defined in clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000).”.

*II. The Mumbai Metropolitan Region Development Authority Act, 1974 (Mah. IV of 1975).*

(a) In section 2 of the said Act, to clause (f), the following proviso shall be added, namely :—

“Provided that, the Regional plan shall also mean the development plan prepared by the Metropolitan Planning Committee under the provisions of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000);”;

(b) In section 12 of the said Act, for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the Authority shall assist the Metropolitan Planning Committee, constituted under the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000), in preparation of development plan under that Act.”.